

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.15/Chd/CHD/2017

In the matter of:

Punjab National Bank ... Financial Creditor

Versus


M/s James Hotels Ltd. ... Corporate Debtor

Present: Mr. R.S.Bhatia, with Mr.Yogesh Goel, Advocates
For the Financial Creditor
Mr.V.K.Sachdeva, Advocate, for ARCIL.
Dr. Ms. Chandra Rajan, Advocate for the Corporate Debtor

It is argued on behalf of the Corporate Debtor that Punjab National Bank has committed a fraud on the basis of record filed by Corporate Debtor which is seriously contested by the learned counsel for the Bank-Financial Creditor.

List the matter for arguments on 29.08.2017 to be kept high up in the list. In the meanwhile, Registrar of Companies, Punjab & Chandigarh be directed to preserve the CCTV footages relating to the visitors entering the premises of ROC for one month upto 01.08.2017.

Notice of this application to ARCIL. Mr. V.K.Sachdeva, Advocate who is present in the Court accepts notice on behalf of ARCIL and seek to file the Power of Attorney with the necessary authorisation.


(Justice R.P.Nagrath)
Member (Judicial)

August 23, 2017
subbu